



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक ३८(५)]

शुक्रवार, जुलै १०, २०२६/आषाढ १९, शके १९४८

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असाधारण क्रमांक ९६

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Private Skills Universities (Establishment and Regulation) (Fourth Amendment) Bill, 2026 (L. C. BILL No. XXIII of 2026), introduced in the Maharashtra Legislative Council on the 10th July 2026, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary to Government,
Law and Judiciary Department.

L. C. BILL No. XXIII OF 2026.

A BILL

*further to amend the Maharashtra Private Skills Universities
(Establishment and Regulation) Act, 2024.*

Mah. XXXV of 2024. WHEREAS it is expedient further to amend the Maharashtra Private Skills Universities (Establishment and Regulation) Act, 2024, for the purposes hereinafter appearing; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows:-

1. This Act may be called the Maharashtra Private Skills Universities Short title.
(Establishment and Regulation) (Fourth Amendment) Act, 2026.

Amendment
of Schedule to
Mah. XXXV of
2024.

2. In the SCHEDULE appended to the Maharashtra Private Skills Universities (Establishment and Regulation) Act, 2024, in Part II, in the Table, after entry 4, the following entry shall be added, namely :—

Mah.
XXXV of
2024.

“5. OpenX Innovation University, Mumbai situated at the Kohinoor Education Complex, Kohinoor City Road, Kurla, Mumbai-400 070.

Open Education Skill Tech Foundation with CIN No. U80903MH2022NPL395607, a Company registered under the Companies Act, 2013 (18 of 2013), having its registered office at Flat A/5, Everard CHS LTD, Eastern Express Highway, Sion, Mumbai-400 022.”.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra Private Skills Universities (Establishment and Regulation) Act, 2024 (Mah. XXXV of 2024) provides for establishment, incorporation and regulation of self-financed private skills universities for the development and advancement of skills education in the State of Maharashtra.

2. Section 6 of the said Act provides that the Government may after considering the report submitted by the Verification Committee under sub-section (4) of section 5, if satisfied that the sponsoring body has complied with the provisions of section 5, permit the establishment of a private skills university, by inclusion of the name, location and headquarters of the private skills university and its sponsoring body in Part II of the Schedule, by amending the Schedule by enacting a law by the State Legislature.

3. The Government, after considering the report submitted by the Verification Committee under sub-section (4) of section 5, is satisfied that the sponsoring body Open Education Skill Tech Foundation has complied with the provisions of section 5 for establishment of private skills university by the name of “ OpenX Innovation University, Mumbai ”.

4. It is, therefore, considered expedient to amend Part II of the Schedule appended to the Maharashtra Private Skills Universities (Establishment and Regulation) Act, 2024, to permit establishment of the said proposed private skills university and to include therein the name, location and headquarters of the said university and the sponsoring body, by enacting a law.

5. The Bill seeks to achieve the above objectives.

Mumbai,
Dated the 9th July, 2026.

MANGALPRABHAT LODHA,
Minister for Skills, Employment,
Entrepreneurship and Innovation.